

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 46/2010

in

Petition No.146 /2008

**Coram: 1. Dr.Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member**

DATE OF HEARING: 27.7.2010

DATE OF ORDER: 6.7.2011

IN THE MATTER OF

Review of order dated 5.1.2010 in Petition No.146/2008 relating to determination of impact of additional capitalization during the period 2004-08 in respect of Talcher STPS, Stage-II (2000 MW).

AND IN THE MATTER OF

NTPC Ltd, New Delhi

.....Petitioner

Vs

- (1) Transmission Corporation of Andhra Pradesh Ltd, Hyderabad
- (2) A.P Eastern Power Distribution Co. Ltd, Visakhapatnam
- (3) A.P Southern Power Distribution Co. Ltd, Tirupathi
- (4) A.P Northern Power Distribution Co. Ltd, Warangal
- (5) A.P Central Power Distribution Co. Ltd, Hyderabad
- (6) Tamil Nadu Electricity Board, Chennai
- (7) Karnataka Power Transmission Corporation Ltd, Bangalore
- (8) Bangalore Electricity Supply Corporation Ltd, Bangalore
- (9) Mangalore Electricity Supply Corporation Ltd, Mangalore
- (10) Chamundeshwari Electricity Supply Corporation Ltd, Mysore
- (11) Gulbarga Electricity Supply Co. Ltd, Gulbarga
- (12) Hubli Electricity Supply Co. Ltd, Hubli
- (13) Kerala State Electricity Board, Thiruvananthapuram
- (14) Electricity Department, Govt. of Puducherry, Puducherry

...Respondents

The following were present:

1. Shri V.K.Garg, NTPC
2. Shri Ajay Mehta, NTPC

ORDER

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 5.1.2010 in Petition No.146/2008 relating to determination of impact of additional capital expenditure during the period 2004-08 in respect of Talcher STPS, Stage-II (2000 MW) (hereinafter referred to as 'the generating station').

2. Aggrieved by the order dated 5.1.2010, this review application has been filed by the petitioner on the ground of error apparent on the face of the record, limited to the following issues:

(a) Disallowance of capitalization of loco amounting to ₹212.60 lakh for the year 2004-05 on its inter-unit transfer from Farakka STPS; and

(b) Disallowance of capitalization of Diesel Locomotive Works amounting to ₹847.78 lakh for the year 2007-08 on its diversion/inter-unit transfer from Barh STPP.

4. We have heard the representative of the petitioner, on admission. Review petition is admitted on the grounds mentioned above.

5. The petitioner is directed to serve copy of the petition on the respondents along with a copy of this order, latest by 13.7.2011, who may file their reply by 22.7.2011 with advance copy to the petitioner. The applicant may file its rejoinder, if any latest by 27.7.2011.

6. Matter to be listed for hearing on 4.8.2011

Sd/-
(V.S.VERMA)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER

Sd/-
(DR.PRAMOD DEO)
CHAIRPERSON